

What I have said applies to the bonus discussion also. Apart from the merits, we will not take up any no-day-yet-named motion unless we finish this financial programme.

**Mr. Speaker:** Shri Banerjee is very much perturbed about this Supreme Court decision.

**Shri Satya Narayan Sinha:** Certainly I had told the House that they should wait till the Presiding Officers' Conference took place. That has taken place. All the no-day-yet-named motions, of which notice had been given, have lapsed. If any new motion comes....

**Shri Daji (Indore):** This matter should be treated as of greater importance and different from the ordinary no-day-yet-named motion. It should be given time despite your convention.

**Shri Satya Narayan Sinha:** Will you please allow me to conclude?

I said that as a special case, if a no-day-yet-named motion was pending, we will find and we will try, as a special case, to find time so that the House may have an opportunity.

**Shri Hari Vishnu Kamath:** What about your chronic headache of quorum?

**Shri Satya Narayan Sinha:** We are thinking of that also.

श्री यशपाल सिंह (कैराना) : अगले लंच टाइम हो तो कोरम का घंटा न बजे ।

## BUSINESS ADVISORY COMMITTEE

### THIRTY-FOURTH REPORT

**Shri Bane (Buldana):** Sir, I beg to move:

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to

the House on the 18th February, 1965".

**Shri M. R. Masani (Rajkot):** Mr. Speaker, may I urge that the allotment of an hour for the Armed Forces (Special Powers) Continuance Bill might be extended by one more hour?

**Shri Hari Vishnu Kamath (Hoshangabad):** It is always up your sleeve, Sir.

**Mr. Speaker:** We will see. The question is:

"That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 18th February, 1965".

*The motion was adopted.*

12.31½ hrs.

## INCOME-TAX (AMENDMENT) BILL\* 1965

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I move for leave to introduce a Bill further to amend the Income-tax Act, 1961".

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** Sir, I introduce\*\* the Bill.

12.32 hrs.

## STATEMENT RE: INCOME-TAX (AMENDMENT) ORDINANCE

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1965, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha). [Placed in Library. See No. LT-3759/65].

\*Published in Gazette of India Extraordinary Part II, section 2, dated 19-2-65.

\*\*Introduced with the recommendation of the President.